

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI
Original Application No.94 of 2023 (SZ)**

IN THE MATTER OF:

Satheesh
S/o Narayanasamy,
15/39, Bathrakali Amman Kovil Street,
Coimbatore District.

...Applicant

Vs.

1.Gudalur Municipality
Rep by its Municipal Commissioner
Gudalur – Coimbatore,
Coimbatore district.

2.The Forest Officer,
Periyayanayakanpalayam forest circle,
Tamilnadu Forest Department,
Periyayanayakanpalayam, Coimbatore.

3.The Tamilnadu Pollution Control Board,
Rep by its Member Secretary,
76, Mount Salai,
Guindy, Chennai – 600032

... Respondents

MEMO FILED ON BEHALF OF THE PETITIONER

The Petitioner respectfully submits as follows:

1. A perusal of the status report dated 23.08.2023 filed by the forest department shows that the subject area is indisputably an area frequented by wildlife and that forest department has written to the commissioner of the municipality objecting to the siting.

2. It is also seen that no permissions have been obtained under the HACA as well.
3. The respondent is proceeding with the construction at a brisk pace and photographs taken on 20.08.2023 are annexed herewith.
4. The subject construction is evidently illegal. No permissions have been obtained. In fact, no permission can be granted for this site as it is in a wildlife area and setting up of a garbage processing / disposal facility in such an area is impermissible and would cause severe problem. Unless injuncted, the respondent will finish the construction and start using the facility, thus rendering the application infructuous and causing the damage sought to be prevented. It is therefore requested that this Hon'ble Tribunal be pleased to consider the interim relief sought in the OA.

Dated this the 24th day of August, 2023


Counsel for Applicant



